

IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCHES "SMC-2" : DELHI
[THROUGH VIDEO CONFERENCING]
BEFORE SHRI N.K. BILLAIYA, ACCOUNTANT MEMBER
AND
Ms. SUCHITRA KAMBLE, JUDICIAL MEMBER
ITA.No.7297/Del./2018
Assessment Year 2010-2011

SPJ Infracon Ltd., 86, UB-24, Jawahar Nagar, Near Kamla Nagar, New Delhi. PAN AANCS4893B	vs.	The ACIT, Circle 22 (2), Delhi.
(Appellant)		(Respondent)

For Assessee :	Sh. Manpreet Singh Kapur, CA
For Revenue :	Shri Vijay Kumar Kataria, Sr. DR

Date of Hearing :	22.03.2021
Date of Pronouncement :	22.03.2021

ORDER

PER N.K. BILLAIYA, A.M.

This appeal by Assessee is preferred against the Order of the Ld. CIT(A)-31, New Delhi, Dated 31.08.2018 pertaining to A.Y. 2010-2011.

2. The Counsel for the Assessee submitted Form No.3 stating that the quarrel has been settled under VIVAD

SE VISHWAS ACT, 2020 and prayed for the withdrawal of the appeal.

3. Noting the contents appeal of the assessee dismissed as withdrawn.

Order pronounced in the open Court.

Sd/-
(Ms. SUCHITRA KAMBLE)
JUDICIAL MEMBER

Sd/-
(N.K. BILLAIYA)
ACCOUNTANT MEMBER

Delhi, Dated 22nd March, 2021

VBP/-

Copy to

1.	The appellant
2.	The respondent
3.	CIT(A) concerned
4.	CIT concerned
5.	D.R. ITAT 'SMC-2' Bench, Delhi
6.	Guard File.

// BY Order //

Assistant Registrar : ITAT Delhi Benches :
Delhi.